

**Mr. Speaker:** The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1958, in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shrimati Tarkeshwari Sinha:** I beg to move:

"That the Bill be passed".

**Mr. Speaker:** The question is:

"That the Bill be passed".

*The motion was adopted.*

12.09 hrs.

APPROPRIATION (RAILWAYS)  
• NO. 4 BILL

**The Minister of Railways (Shri Jagjivan Ram):** I beg to move\*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purposes of Railways, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purposes of Railways, be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shri Jagjivan Ram:** Sir, I move that the Bill be passed.

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

12.11 hrs.

RE: AFFAIRS OF THE PALAI  
CENTRAL BANK

**Shri Punnoose (Ambalapuzha):** Sir, the other day, speaking on the affairs of the Palai Bank the Finance Minister promised to make a statement. I would like to know when we are getting that statement and when we are going to have the discussion in the House.

**Mr. Speaker:** The Finance Minister is not here. I trust the Finance Minister will be here tomorrow. When he is here the hon. Member may kindly raise this and we may hear him.

**Shri Braj Raj Singh (Firozabad):** As regards the motion given notice of

\*Moved with the recommendation of the President

[Shri Braj Raj Singh]

for a discussion of the matters relating to the Palai Bank, it is for you to decide and not for the Finance Minister.

**Mr. Speaker:** I agreed that a discussion might be held. But so far as the date is concerned I would also have to consult the Finance Minister as to which date would be suitable to him. If he were here I would have asked him immediately. He told me yesterday or the day before yesterday that a number of things are appearing in the newspapers and that while his statement said that the assets were only Rs. 1 crore others are contending that the liquid assets are about Rs. 4 crores and so on; and that in view of all this he wants to place a correct statement, to the best of his knowledge and information, before the House so that the hon. Members may proceed to discuss on that. Therefore, he has told me that he would place a statement tomorrow or not later than Saturday, if possible. I wanted the discussion to be taken up as early as possible. Therefore, I told him that if he could place it on the Table of the House tomorrow or the day after, then, I would try to fix the discussion for Monday or Tuesday.

**Shri Naushir Bharucha** (East Khandesh): How long will the discussion be?

**Mr. Speaker:** The whole thing is in the offing.

**Shri Naushir Bharucha:** I think an entire day should be provided for it. Apart from the Palai Bank, it has, I think, far-reaching consequences.

**Shri Vajpayee** (Balrampur): Some time should be given to discuss the failure of the Lakshmi Bank also. The Finance Minister should be...

**Mr. Speaker:** Motions are not made like this, on the spur of the moment. I must find time. If the hon. Mem-

ber goes on saying things like this whom am I to ask? No notice of a motion is given. Shri Vajpayee not finding his name on the agenda that day may or may not be present. Then, I shall have to move the motion here. It is curious. Hon. Members must give notice and they must be present here.

Shrimati Violet Alva.

12.14 hrs.

#### BUSINESS OF THE HOUSE

**Shri Tyagi** (Dehra Dun): On a point of order, Sir. In the list of business for today I find that after this motion which is now being called, there is another to consider the statement of the Prime Minister on the Naga Hills question. That is a matter which is constitutional. Supposing the House were to decide on this issue one way or the other, it will prejudice the final issue of changing the Constitution in this matter. I think you might reconsider the question whether this should really be discussed and a snap decision taken of the House because this is a constitutional issue.

**Mr. Speaker:** The hon. Member will reserve his comments to the time when we take up this item. He may make the representation then and not now in advance.

12.15 hrs.

#### MOTION RE: REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES, 1958-59

**The Deputy Minister of Home Affairs** (Shrimati Alva): Mr. Speaker, Sir, I beg to move:

"That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1958-